

P-24039/113/2025-IPR -International Policy Section
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR - International Policy Section

Vanijya Bhawan, New Delhi.
Dated: 17th September, 2025

ORDER

Sanction of the President is hereby conveyed for the deputation of **Shri Santosh Kumar Gupta, Assistant Controller of Patents & Designs**, O/o CGPDTM to participate in the WIPO Symposium on Standard Essential Patents (SEPs) at WIPO Headquarters, **Geneva**, on **18-19 September 2025**. (excluding travel time and enforced half, if any).

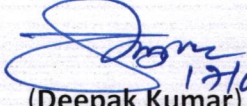
2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
3. The terms and conditions of the deputation are as under:
 - i. **Period of deputation:** The officer will be on deputation for 02 days (i.e. from September 18 to 19, 2025), excluding journey time and enforced halts, if any.
 - ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
 - iii. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
 - iv. **Passage etc.:** All expenses towards air travel, hotel accommodation, daily subsistence, transportation, medical, mobile, excess baggage, etc. of the official will be debited from budget head of O/o CGPDTM under 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2025-26.
 - v. The officer will submit a report after completion of visit.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of



Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This is issued with the concurrence of SS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 18 dated 16.09.2025 of File. No. P-24039/113/2025-IPR -International Policy Section (Comp No. 217359).


(Deepak Kumar)
17/09/2025
Deputy Director

To:

The Pay & Accounts Officer (PAO),
DPIIT, Udyog Bhawan.

Copy to:

1. The Head of Chancery, PMI, Geneva, hoc.geneva@mea.gov.in.
2. Shri Gaurav Kumar Thakur, Counsellor, PMI, Geneva, eco.genevapmi@mea.gov.in
3. The Joint Secretary (MER), MEA, New Delhi.
4. The Joint Secretary (Southern Europe Division), MEA, New Delhi.
5. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
6. Shri Santosh Kumar Gupta, Assistant Controller of Patents & Designs, O/o CGPDTM
7. PA to CGPDTM
8. Sr. PPS to Secretary/PPS to AS(HP)/PA to Dir.(KT)
9. Shri Arun Kumar, Under Secretary, IPR (Estt.), DPIIT
10. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File